

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAJYA SABHA
QUESTION NO 12.11.2010
ANSWERED ON**

COMPILATION OF WAIT LISTED TICKETS UNDER HOR VIP QUOTA .

75

Shri Prabhat Jha

Will the Minister of COALCOALCOALCOALRAILWAYS be pleased to state :-

- (a) whether Government is aware that HOR/VIP requisitions received and wait-listed tickets confirmed against these are not compiled by divisional/zonal commercial offices and particularly by head office in the pretext of voluminous work involved;
- (b) whether Government is aware that there is a standing order in this regard;
- (c) whether railway officials, in connivance with middlemen, confirm wait-listed tickets not as per the warrant of entitlement and urgency but according to their discretion; and
- (d) whether random raids will be conducted by independent agencies like CBI so that corrupt officials may be apprehended/probed and fresh order for compilation will be issued?

ANSWER

MINISTER OF RAILWAYS

(KUMARI MAMATA BANERJEE)

(a) to (d): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.75 BY SHRI PRABHAT JHA TO BE ANSWERED IN RAJYA SABHA ON 12.11.2010 REGARDING COMPILATION OF WAIT-LISTED TICKETS UNDER HOR/VIP QUOTA.

(a) & (b): As per extant instructions issued in April-1998, the requisitions pertaining to release of emergency quota are to be preserved for a period of at least three months from the date of journey and the same are being preserved for the prescribed period for scrutiny, if required.

(c) : No, Sir.

(d): Generally such checks are conducted by Railways. However, whenever the CBI decides to conduct such checks, Railways provide all assistance. As the requisitions are preserved for the prescribed period, no fresh orders are required.